

अधिकतम बकाया आवकर वाले व्यक्तियों के नाम

1871. श्री सच्चन कुमार :

श्री कृष्ण चन्द पांडे :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में अधिकतम बकाया आय-कर वाले दस व्यक्तियों के नाम, व्यवसाय और उनकी ओर बकाया राशि का विवरण क्या है; और

(ख) उन पर यह राशि कब से बकाया है तथा उसे वसूल करने के लिये सरकार क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई त्रि सिंह तिस्रोदिया) : (क) तथा (ख) 10 लाख रुपये से अधिक के आय-कर की मांग के मामलों से संबंधित सूचना के आधार पर, ऐसे 10 व्यक्तियों के नाम, जिनकी ओर 31 मार्च, 1981 को आयकर की अधिकतम बकाया थी, फिलहाल उपलब्ध अन्य सूचना के साथ संलग्न विवरण-पत्र में घटते क्रम में दिये गए हैं। विवरण सभा पटल पर रखा गया। प्रश्नालय में रखा गया। [बीजेपी संख्या एल. टी. 2711/81]

Examination of Representation of Hindustan Lever for Retention of Foreign Majority Holding

1872. SHRI INDRAJIT GUPTA:

SHRI HANNAN MOLLAH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2469 on 6th March, 1981 about news item regarding 'Bogus certificate' and Unstarred Question No. 6230 on 3rd April, 1981

regarding criteria adopted for assessing economic significance by FERA Advisory Committee and state:

(a) the progress made in examination of Hindustan Lever's representation to retain foreign majority holding;

(b) whether deadline of June, 1980, set by Reserve Bank of India has been kept in view while re-examining company's representation;

(c) whether directions of RBI already issued to the company still hold good, if so, in what respect;

(d) the break-up of the export figures of Hindustan Lever in 1978, 1979 and 1980 in terms of company's own products and third party products;

(e) how much exports of the company during the aforesaid years earned foreign currency and how much were transacted purely in terms of rupee currency;

(f) whether permission, if any was given to the company by the RBI under FERA for trading in third party products for purposes of exports; and

(g) if so, when was this permission given and if not, the consequences thereof?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) to (c). The representation is still under consideration. Although a final order under FERA has been issued to the company, the legal advice is that a company is entitled to submit representation and that in the interest of natural justice there is no objection to the company's representation being considered.

(d) and (e). The break-up of the company's exports is as under:—

(Rupees in Lakhs)

	1978	1979	1980
(i) Exports out of own production	577.17	1811.00	3150.00
(i) Third party exports	1180.09	1391.00	1119.00
Total:	1757.26	3202.00	4269.00

A further break-up of the aforesaid figures in terms of foreign currencies and in rupees is not readily available.

(f) and (g). In may 1979 the Reserve Bank of India permitted the company to continue its existing export-oriented trading activity in three items, viz. castor oil, rapseed extractions and cottonseeds extractions in which it was engaged prior to 1st January 1974.

The Reserve Bank of India also permitted the company to have arrangements with Lever Brothers, Malaysia for processing vegetable oils procured in Malaysia into Vanaspati for eventual export to Middle East Countries under the brand name 'Dalda' against orders procured by Hindustan Lever Ltd. This permission was first granted on the 27th February, 1979 and is presently valid upto 28th February, 1982.

The Reserve Bank of India also permitted the company in April 1981 to export frozen marine products in uncanned form.

The company has also been exporting certain other third party products without the prior permission of the Reserve Bank of India. The question of taking action for contravention of the regulations is under consideration.

Two Zones for development of Tourism in Kerala

1873. SHRI V. S. VIJYA RAGHWAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have prepared any scheme for setting up two zones in Kerala for the speedy development of tourism there; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHR A. P. SHARMA): (a) and (b). It is proposed to develop tourism on travel circuits concept by identifying travel circuits in each State. The following travel circuits have been identified in Kerala in consultation with the State Government:—

(i) Trivandrum - Kovalam-Velli-Varkala-Quilon Aranmula-Kottayam - Kumarkom - Thekkady - Munnar-Cochin-Trivandrum.

(ii) Cochin-Trichur-Guruvayur-Cheruthurthy-Malampuzha - Kottakkal-Kozhikode-Sultan's Battery-Mannantody-Cannanore-Ezhimalai - Cochin-Mangalore.

The State Government has been requested to prepare a blue-print of tourism development based on these